Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section
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Minutes of NC-V meeting No.09/AM 16 held on 04.06.2015

The meeting No.09/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 04.06.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri B.B. Bharti, Joint Textile Commissioner	TC Office, Mumbai
2.	Shri V.K. Kohali, Director	TC office, Noida
3.	Shri O.P. Sharma, Joint Industrial Advisor	C&PC
4.	Shri K.C. Meena, DDG	DGFT
5.	Shri Nand Lal, Consultant	DIPP
6.	Shri J.D. Giri, Vice President	AEPC
7.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.08/AM-15 dated 28.05.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.09/AM-16 dated 04.06.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 9/84-ALC3/2015 **MEETING DATE** : 04.06.2015

	Case No.:21/9/84-ALC3/2015	Party Name:KABADI SHANKARSA & CO.,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deferred**
1	HQ File :01/84/050/00066/AM16/	RLA File :07/24/040/00005/AM15/	Lic.No/Date:0710103668 22.04.2014	Defer Date:02.07.2015
	Decision: The Committee considered the case as per agenda and decided to defer the case for re-listing on 02.07.2015 as the application has not yet received from RA, Bangalore.			

	Case No.:1/29/84-ALC3/2014	Party Name:BHARAT TISSUS PVT. LTD	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status: Reject**
2	HQ File :01/84/050/00216/AM15/	RLA File :07/24/040/00031/AM15/	Lic.No/Date:0710103822 30.04.2014	Defer Date:
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The Committee noted that a deficiency letter was issued to the firm on 28.04.2015 as they have not given the measurement details of the export product but reply of the firm have not been received so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.			

	Case No.:13/10/84-ALC3/2014	Party Name:ALPS INDUSTRIES LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
3	HQ File :01/84/050/00068/AM15/	RLA File :05/23/040/00026/AM15/	Lic.No/Date:0510385549 02.05.2014	Defer Date:18.06.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed			

that the representative of the firm Shri Vijender Singh, Manager (Commercial) had appeared for Personal Hearing before NC. The Committee and other Technical Members were not satisfied. Therefore, Committee decided to call for Personal Hearing again and defer the case for re-listing on 25.6.2015.

Case No.:2/9/84-ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Approved**
HQ File :01/84/050/00047/AM16/	RLA File :05/24/040/00075/AM15/	Lic.No/Date:0510386962 20.05.2014	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	STYLE No : 985013 / 151079 / 979737 GIRLS DRESS IN 100% COTTON CORDUROY PRINTED WOVEN FABRICS. GSM : 144 + / - 10% (Variation)	6991.000 Nos	100% COTTON CORDUROY PRINTED WOVEN FABRICS. GSM : 144 + / - 10% (Variation)	11313.000 Sq Mtrs

The GSM should be match in import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/9/84-ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Approved**
HQ File :01/84/050/00048/AM16/	RLA File :05/24/040/00074/AM15/	Lic.No/Date:0510386961 20.05.2014	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

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S. No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	STYLE No : 447700 / 447701 GIRLS SKIRT (SHELL) IN 100% POLYESTER YARN DYED WOVEN FABRICS. GSM : 86+/-10% (Variation)	6655.000 Nos.	1.	100% POLYESTER YARN DYED WOVEN FABRICS. GSM : 86 + / - 10% (Variation))	7665.000 Sq. Mtrs

	and (INNER LAYER) IN 100% POLYESTER NET (MESH) FABRICS. GSM : 38 + / - 10% (Variation) with INDEGENIOUS LINING.		2	100% POLYESTER NET (MESH) FABRICS. GSM : 38 + / - 10% (Variation)	12341.000 Sq.Mtrs.
2.	STYLE No : 447689 / 447690 / 448254 / 449247 GIRLS SKIRT (SHELL) IN 100% POLYESTER SOLID DYED WOVEN FABRICS. GSM : 83+/-10% (Variation) and (INNER LAYER) IN 100% POLYESTER NET (MESH) FABRICS. GSM : 38+/-10% (Variation) with INDEGENIOUS LINING.	6919.000 Nos.	3	100% POLYESTER SOLID DYED WOVEN FABRICS. GSM : 83 + / - 10% (Variation)	8875.000 Sq.Mtrs
			4.	100% POLYESTER NET (MESH) FABRICS. GSM : 38 + / - 10% (Variation	12829.000 Sq. Mtrs.

The GSM should be match in import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:8/21/84-ALC3/2014	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
6	HQ File :01/84/050/00170/AM15/	RLA File :35/24/040/00011/AM15/	Lic.No/Date:3510044530 06.08.2014	Defer Date:02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. A deficiency letter had issued by DC (MSME) vide their letter dated 19.02.2015. But reply is still being awaited. Therefore, it was decided to defer the case for relisting on 02.07.2015.			

	Case No.:27/26/84-ALC3/2014	Party Name:PREM FOOTWEAR PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
7	HQ File :01/84/050/00212/AM15/	RLA File :02/24/040/00083/AM15/	Lic.No/Date:0210204735 08.08.2014	Defer Date: 02.07.2015.
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The weight of per pair footwear was not given by the firm in this case. Therefore a deficiency letter was issued to the firm on 28.04.2015. It was decided to defer the case for relisting on 02.07.2015.			

	Case No.:20/29/84-ALC3/2014	Party Name:WELSPUN INDIA LIMITED	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
8	HQ File :01/84/050/00235/AM15/	RLA File :03/95/040/00500/AM15/	Lic.No/Date:0310789096 12.09.2014	Defer Date: 02.07.2015.
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the desired information called from DC(MSME), the reply of the firm was not satisfactory. Therefore the Committee decided to call the firm for appearing before the committee on 02.07.2015 alongwith sample, flow chart, calculation sheet and measurement chart. The case stands re-listing on 02.07.2015.			

9	**Case No.:21/29/84-ALC3/2014**	Party Name:WELSPUN INDIA LIMITED	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00236/AM15/	RLA File :03/95/040/00501/AM15/	Lic.No/Date:0310789474 19.09.2014	Defer Date: 02.07.2015.

Decision : Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the desired information called from DC(MSME), the reply of the firm was not the relevant. Therefore the Committee decided to call the firm for appearing before the committee on 02.07.2015 alongwith sample, flow chart, calculation sheet and measurement chart. The case stands re-listing on 02.07.2015.

10	**Case No.:2/33/84-ALC3/2014**	Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00265/AM15/	RLA File :02/24/040/00124/AM15/	Lic.No/Date:0210204999 19.09.2014	Defer Date: 02.07.2015.

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. A deficiency letter has been issued to the firm on 29.04.2015. Firm's reply not so far. Therefore it was decided to defer the case for relisting on 02.07.2015.

11	**Case No.:14/29/84-ALC3/2014**	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Approved**
	HQ File :01/84/050/00229/AM15 /	RLA File :05/24/040/00310/AM15 /	Lic.No/Date:0510391518 09.10.2014	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization issued in this case as per written comments of DC (MSME) vide their U.O. 37(5)/125/2014-15 Hosiery/134 dated 28.05.2015 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top (Style No. 456737 made from 100% Linen woven Bleached Fabric GSM126+/- 10%	1158.000 Nos.	100% Linen woven Bleached Fabric GSM 126 +/- 10% with 57" width	2.02 Sq.mtrs/Pc.
2.	Ladies Top (Style No. 454483) made from 100% Linen woven bleached fabric GSM126+/- 10%	820.000 Nos.	100% Linen woven bleached fabric GSM 126 +/- 10% with 58" width	1.64 Sq.mtrs/Pc
3.	Ladies Top (Style No. 456737 made from 100% Linen woven Dyed Fabric GSM126+/- 10%.	840.000 Nos.	100% Linen woven Dyed Fabric GSM 126 +/- 10% with 57" width	2.02 Sq.mtrs/Pc

4.	Ladies Top (Style No. 454483) made from 100% Linen woven yarn dyed fabric GSM126+/- 10%	3150.000 Nos.	100% Linen woven yarn dyed Fabric GSM 126 +/- 10% with 59" width	1.59 Sq.Mtrs/Pc
5.	Ladies Top (Style No. 456740) made from 100% Linen woven yarn dyed fabric GSM126+/- 10%	500.000 Nos.	100% Linen woven Yarn dyed Fabric GSM 126 +/- 10% with 59" width	2.50 Sq.Mtrs/Pc
6.	Ladies Top (Style No. 456738 made from 100% Linen woven yarn dyed Fabric GSM126+/- 10%	1019.000 Nos.	100% Linen woven yarn dyed Fabric GSM 126 +/- 10% with 59" width	2.16 Sq.Mtrs/Pc
7.	Ladies Top (Style No. 456737) made from 100% Linen woven yarn dyed fabric GSM126+/- 10%	2316.000 Nos.	100% Linen woven Yarn dyed fabric GSM 126 +/- 10% with 58" width	1.95 Sq.Mtrs/Pc
8.	Ladies Top (Style No. 456739 of 100% Linen woven Bleached Fabric GSM126+/- 10%.& 100% linen woven yarn dyed fabric GSM 126+/- 10%	400.000 Nos	100% Linen woven bleached fabric GSM 126 +/- 10% with 58" width	2.19 sq. Mtrs./Pc
			100% Linen woven yarn dyed fabric GSM 126 +/- 10% with 59" width	0.51 sq. Mtrs./Pc
9.	Ladies Top (Style No. 456738 made from 100% Linen woven bleached fabric GSM126+/- 10% &100% linen woven yarn dyed fabric GSM 126+/- 10%	1700.000 Nos.	100% Linen woven bleached fabric GSM 126 +/- 10% with 58" width	1.77 sq. Mtrs./Pc
			100% Linen woven Yarn dyed fabric GSM 126 +/- 10% with 59" width	0.45 sq. Mtrs./Pc

The GSM should be match in import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual condition.

	Case No.:1/33/84-ALC3/2014	Party Name:SWETA CHAUDHRY	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
12	HQ File :01/84/050/00264/AM15/	RLA File :02/24/040/00116/AM15/	Lic.No/Date:0210205049 09.10.2014	Defer Date: 18.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 18.06.2015

	Case No.:26/40/84-ALC3/2014	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status: Closed**
13	HQ File :01/84/050/00350/AM15/	RLA File :03/95/040/00642/AM15/	Lic.No/Date:0310791039 13.11.2014	Defer Date: 02.07.2015.

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has not furnished the CAD of the export product. Therefore a deficiency letter

was issued to the firm on 22.05.2015. In response to our letter dated 22.05.2015 the firm has wrote that they had surrendered the said Adv. Authorisation due to High Value Bond therefore they unable to execute. It was decided to close the case.

14	**Case No.:4/40/84-ALC3/2014**	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00328/AM15/	RLA File :34/24/040/00201/AM15/	Lic.No/Date:3410040689 14.11.2014	Defer Date: 02.07.2015.

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has not furnished the Chartered Engineer Certificate, manufacturing process, calculation sheet, design and drawing layout indicating and use of the export products. Therefore a deficiency letter was issued to the firm on 25.05.2015. It was decided to defer the case for relisting on 02.07.2015.

15	**Case No.:4/33/84-ALC3/2014**	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status: Deffered**
	HQ File :01/84/050/00267/AM15/	RLA File :02/24/040/00118/AM15/	Lic.No/Date:0210205166 17.11.2014	Defer Date:02.07.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was requested to furnish the weight of the export item and net content of inputs in export product in this case vide letter dated 27.04.2015. Therefore it was decided to await the same and defer the case for relisting on 02.07.2015.

16	**Case No.:6/36/84-ALC3/2014**	Party Name:AKASH DAS	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status: Deffered**
	HQ File :01/84/050/00288/AM15/	RLA File :02/24/040/00148/AM15/	Lic.No/Date:0210205173 17.11.2014	Defer Date:02.07.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. As informed by DIPP a deficiency letter was issued to the firm vide their letter dated 13.04.2015. Therefore, it was decided to await the same and defer the case for relisting on 02.07.2015.

17	**Case No.:20/40/84-ALC3/2014**	Party Name:GEETANJALI WOOLLENS PVT. LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status: Approved**
	HQ File :01/84/050/00344/AM15/	RLA File :03/94/040/00821/AM15/	Lic.No/Date:0310791537 28.11.2014	Defer Date:04.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed

1.	SCOURED(DE-GREASED)WOOL BLEND(MICRON RANGE FROM 28-40MIC)	150000.000 KGs	GREASY RAW WOOL MICRON RANGE FROM 28-40 MIC	165000.000 KGs

The GSM should be match in import and export.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

18	**Case No.:10/36/84-ALC3/2014**	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00292/AM15/	RLA File :05/24/040/00383/AM15/	Lic.No/Date:0510392247 02.12.2014	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. Therefore, it was decided to defer the case for relisting on 02.07.2015.

19	**Case No.:5/36/84-ALC3/2014**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00287/AM15/	RLA File :35/24/040/00025/AM15/	Lic.No/Date:3510044597 04.12.2014	Defer Date:02.07.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) and O/o Regional Textile Commissioner, Noida for their comments. As informed by the representative of DC(MSME) a deficiency letter was issued to the firm in this case. But no response received till date. The case is stands for relisting on 02.07.2015.

20	**Case No.:11/40/84-ALC3/2014**	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00335/AM15/	RLA File :05/24/040/00397/AM15/	Lic.No/Date:0510392364 10.12.2014	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. Deficiency letter was issued to the firm on 29.04.2015 and in response the firm had informed on 07.05.2015 to adjourn their case in the next NC meeting to preparing all the complete documents and samples etc. The case stands for re-listing on 02.07.2015.

21	**Case No.:25/40/84-ALC3/2014**	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00349/AM15/	RLA File :50/24/040/00014/AM15/	Lic.No/Date:5010002172 12.12.2014	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and

observed that the matter is under examination of D/o C&PC for their comments. Deficiency letter was issued to the firm on 05.06.2015 by D/o C&PC). The case stands for re-listing on 02.07.2015.

22	**Case No.:7/40/84-ALC3/2014**	Party Name:MEENU CREATION	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00331/AM15/	RLA File :05/24/040/00427/AM15/	Lic.No/Date:0510392442 16.12.2014	Defer Date:02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM, measurement chart and stage wise wastage in this case. Committee observed that the firm's reply dated 12.05.2015 alongwith documents submitted by them is not legible. Therefore, it was decided to call the applicant firm for personal hearing before NC alongwith all export documents and sample to explain the case. The case stands for re-listing on 02.07.2015.			

23	**Case No.:34/40/84-ALC3/2014**	Party Name:WELSPUN SYNTEX LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00358/AM15/	RLA File :03/95/040/00759/AM15/	Lic.No/Date:0310792130 18.12.2014	Defer Date:02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. The case stands for re-listing on 02.07.2015.			

24	**Case No.:38/40/84-ALC3/2014**	Party Name:AMBADI ENTERPRISES LIMITED	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00362/AM15/	RLA File :04/24/040/00191/AM15/	Lic.No/Date:0410159911 19.12.2014	Defer Date:-02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the justification of higher wastage in visible loss. Accordingly, a deficiency letter was issued to the firm on 25.05.2015. The case stands for re-listing on 02.07.2015.			

25	**Case No.:4/44/84-ALC3/2014**	Party Name:S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00374/AM15/	RLA File :52/24/040/00050/AM15/	Lic.No/Date:5210041355 19.12.2014	Defer Date:02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage. Accordingly, a deficiency letter was issued to the firm on 25.05.2015. The case stands for re-listing on 02.07.2015.			

26	**Case No.:3/40/84-ALC3/2014**	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00327/AM15/	RLA File :52/24/040/00051/AM15/	Lic.No/Date:5210041367 30.12.2014	Defer Date:02.07.2015

	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage. Accordingly, a deficiency letter was issued to the firm on 25.05.2015. The case stands for re-listing on 02.07.2015.			
27	**Case No.:2/40/84-ALC3/2014**	Party Name:SUMILON INDUSTRIES LIMITED,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00326/AM15/	RLA File :52/24/040/00052/AM15/	Lic.No/Date:5210041368 31.12.2014	Defer Date:02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage. Accordingly, a deficiency letter was issued to the firm on 25.05.2015. The case stands for re-listing on 02.07.2015.			
28	**Case No.:43/40/84-ALC3/2014**	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status: Approved**
	HQ File :01/84/050/00367/AM15/	RLA File :06/24/040/00029/AM15/	Lic.No/Date:0610038026 31.12.2014	
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the Authorisation in question has already been ratified by NC in its meeting held on 07.05.2015. Therefore, it was decided to close the matter.			
29	**Case No.:43/44/84-ALC3/2014**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00413/AM15/	RLA File :35/24/040/00029/AM15/	Lic.No/Date:3510044643 06.01.2015	Defer Date:02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) for their examination/ comments . As informed by the representative of DC(MSME) a deficiency letter has also been issued to the firm for seeking some requisite information/documents. Therefore, it was decided to defer the case for relisting on 02.07.2015.			
30	**Case No.:7/44/84-ALC3/2014**	Party Name:PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00377/AM15/	RLA File :05/24/040/00492/AM15/	Lic.No/Date:0510392942 21.01.2015	Defer Date:02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) for their examination/ comments . Therefore, it was decided to defer the case for relisting on 02.07.2015.			
31	**Case No.:14/44/84-ALC3/2014**	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**

31	HQ File :01/84/050/00384/AM15/	RLA File :05/23/040/00469/AM15/	Lic.No/Date:0510392943 21.01.2015	Defer :02.07.2015

Decision The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of D/o C&PC for their examination/comments . Therefore, it was decided to defer the case for relisting on 02.07.2015.

32	**Case No.:21/44/84-ALC3/2014**	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Reject**
	HQ File :01/84/050/00391/AM15/	RLA File :06/24/040/00033/AM15/	Lic.No/Date:0610038049 02.02.2015	Defer Date:04.06.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP for their examination/ comments. The Committee was informed that the firm was issued a deficiency letter on 06.04.2015 by DIPP for seeking some requisite information /documents but reply of the firm have not been receive so far. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the matter.

33	**Case No.:44/44/84-ALC3/2014**	Party Name:SAGAR BRUSH INDUSTRIES	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00414/AM15/	RLA File :35/24/040/00030/AM15/	Lic.No/Date:3510044657 03.02.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP for their examination/ comments. As informed by the representative of DIPP a deficiency letter has also been issued to the firm for seeking some requisite information/documents. No response received from the firm so far. Therefore, it was decided to defer the case for relisting on 02.07.2015.

34	**Case No.:39/44/84-ALC3/2014**	Party Name:S. L. BANTHIA TEXTILES INDUSTRIES PVT. LTD.,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Deffered**
	HQ File :01/84/050/00409/AM15/	RLA File :52/24/040/00060/AM15/	Lic.No/Date:5210041425 06.02.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the manufacturing process, calculation sheet and justification of higher wastage. Accordingly, a deficiency letter was issued to the firm on 25.05.2015. The case stands for re-listing on 02.07.2015.

35	**Case No.:10/9/84-ALC3/2015**	Party Name:FLEXITUFF INTERNATIONAL LTD.,	MeetNo/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00055/AM16/	RLA File :56/24/040/00002/AM16/	Lic.No/Date:5610004586 13.04.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 02.07.2015.

36	**Case No.:12/9/84-ALC3/2015**	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00057/AM16/	RLA File :56/24/040/00001/AM16/	Lic.No/Date:5610004588 15.04.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC/DIPP for their examination/ comments. The case stands for re-listing on 02.07.2015.

37	**Case No.:28/9/84-ALC3/2015**	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Approved**
	HQ File :01/84/050/00073/AM16/	RLA File :06/24/040/00002/AM16/	Lic.No/Date:0610038118 15.04.2015	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS	100000.000 Kgs.	PP WOVEN FABRICS LAMINATED/ UNLAMINATED	1,05,000 Kgs (with 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

38	**Case No.:17/9/84-ALC3/2015**	Party Name:BHARAT TISSUS PVT. LTD	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Approved**
	HQ File :01/84/050/00062/AM16/	RLA File :07/24/040/00472/AM15/	Lic.No/Date:0710108072 17.04.2015	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top (Body Front, Back 100% silk &Sleeve 100% viscose) made from 100% (MRS) silk satin Dyed with Sandwash fabric GSM 60+/- 10%(Style No: 2108WO)	2000.000 Nos.	100% (MRS) Silk Satin Dyed with Sandwash finish woven fabrics, GSM 60+/-10%, width 137cm	1380.000 Sq.Mtrs.
2.	Ladies Top (Front 100% silk & Back 100% Viscose) made from 100%(MRS) silk satin Dyed with Sandwash fabric GSM 60 +/- 10%(Style No: D028WO)	2000.000 Nos.	100%(MRS) Silk Satin Dyed with Sandwash finish woven fabrics, GSM 60+/-10%, width 137cm	1380.000 Sq. Mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

39	**Case No.:18/9/84-ALC3/2015**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00063/AM16/	RLA File :07/24/040/00015/AM16/	Lic.No/Date:0710108078 17.04.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the efficiency of CAD. Therefore the committee decided to ask the firm for the same. It was decided to await the same and defer the case for re-listing on 02.07.2015.

40	**Case No.:26/9/84-ALC3/2015**	Party Name:BHARAT SILKS	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00071/AM16	RLA File :07/24/040/00456/AM15/	Lic.No/Date:0710108083 17.04.2015	Defer Date:

Decision : Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 02.07.2015.

41	**Case No.:9/9/84-ALC3/2015**	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Approved**
	HQ File :01/84/050/00054/AM16/	RLA File :02/24/040/00238/AM15/	Lic.No/Date:0210205727 21.04.2015	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case and fixed the norms as per SION J-34 as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% LINEN GREIGE WOVEN FABRIC (GSM 180 +/- 10%)	1425 Meter	FLAX YARN UPTO 80LEA/NM SINGLEPLY/DOUBLEPLY/MULTIPLEPLY	4488 SQM (with 7 % wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

42	**Case No.:11/9/84-ALC3/2015**	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00056/AM16/	RLA File :56/24/040/00003/AM16/	Lic.No/Date:5610004595 23.04.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 02.07.2015.

43	**Case No.:20/9/84-ALC3/2015**	Party Name:CONCEPT CLOTHING	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00065/AM16/	RLA File :05/23/040/00608/AM15/	Lic.No/Date:0510393916 23.04.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish the name of Style No. of the Export Product. Therefore the committee decided to ask the firm for the same. It was decided to await the same and defer the case for re-listing on 02.07.2015.

44	**Case No.:22/9/84-ALC3/2015**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00067/AM16/	RLA File :05/24/040/00021/AM16/	Lic.No/Date:0510393964 24.04.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM, and Style No of the export product was not given by the firm in this case. Therefore the committee decided to ask the firm for the same. It was decided to await the same and defer the case for re-listing on 02.07.2015.

45	**Case No.:23/9/84-ALC3/2015**	Party Name:PINNACLE CLOTHING CO.,	Meeting No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00068/AM16/	RLA File :05/24/040/00019/AM16/	Lic.No/Date:0510393962 24.04.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM, and Style No of the export product was not given by the firm in this case. Therefore the committee decided to ask the firm for the same. It was decided to await the same and defer the case for re-listing on 02.07.2015.

46	**Case No.:24/9/84-ALC3/2015**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00069/AM16/	RLA File :05/24/040/00020/AM16/	Lic.No/Date:0510393963 24.04.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM, and Style No of the export product was not given by the firm in this case. Therefore the committee decided to ask the firm for the same. It was decided to await the same and defer the case for re-listing on 02.07.2015.

47	**Case No.:30/9/84-ALC3/2015**	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	MeetNo/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00075/AM16/	RLA File :05/24/040/00011/AM16/	Lic.No/Date:0510393978 24.04.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile

Commissioner, Noida for their comments. It was decided to await the same and defer the case for re-listing on 02.07.2015.

48	**Case No.:5/9/84-ALC3/2015**	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00050/AM16/	RLA File :05/24/040/00036/AM16/	Lic.No/Date:0510394005 28.04.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case the firm did not furnish the justification of higher wastage in this case. Therefore, it was decided to ask the firm for the same and defer the case stands for re-listing on 02.07.2015.

49	**Case No.:7/9/84-ALC3/2015**	Party Name:PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00052/AM16/	RLA File :05/24/040/00001/AM16/	Lic.No/Date:0510394020 28.04.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. It was decided to await the same and defer the case for re-listing on 02.07.2015.

50	**Case No.:19/9/84-ALC3/2015**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Approved**
	HQ File :01/84/050/00064/AM16/	RLA File :05/24/040/00035/AM16/	Lic.No/Date:0510394008 28.04.2015	Defer Date:

Decision :

Decision : The Committee considered the case as per agenda alongwith other relevant papers and through the details submitted in this case. Accordingly, Committee after deliberations in consul with representatives of technical authorities present in the meeting decided to ratify the Ad Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowe
1.	LADIES KAFTAN (STYLE NO.9744) MADE OF 60% VISCOSE 40% NYLON PRINTED VELVET FABRICS GSM 107. (TOLLARANCE + OR - 10%)	11500.000 Nos.	60% VISCOSE 40% NYLON PRINTED VELVET FABRIC GSM - 107 (TOLLARANCE + OR - 10%)	2.83 Sqm/per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

51	**Case No.:4/9/84-**	Party Name:RICHA	Meet No/Date:9/84-	**Status:Case**

ALC3/2015	GLOBAL EXPORTS P. LTD.	ALC3/2015 04.06.2015	**Approved**
HQ File :01/84/050/00049/AM16/	RLA File :05/24/040/00046/AM16/	Lic.No/Date:0510394032 29.04.2015	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	LADIES TOP OF 90% POLYESTER 7% LINEN 3% SPANDEX YARN DYED KNITTED FABRIC. GSM 220(+/-10%). STYLE NO. 379351-379363	16200.000 Nos.	90% POLYESTER 7% LINEN 3% SPANDEX YARN DYED KNITTED FABRIC. GSM 220(+/-10%)	7290.000 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

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Case No.:6/9/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Approved**
HQ File :01/84/050/00051/AM16/	RLA File :05/24/040/00044/AM16/	Lic.No/Date:0510394031 29.04.2015	Defer Date:02.07.2015

. The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case and as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	LADIES TOP MADE OF 85% RAYON 13% POLYESTER 2% SPANDEX (DOUBLE FACE) DYED KNITTED FABRIC GSM 290 +/- 10% ALONG WITH 100% POLYESTER DYED WOVEN FABRIC , GSM:120(+/-10%) STYLE-37497	2300.000	85% RAYON 13% POLYESTER 2% SPANDEX (DOUBLE FACE) DYED KNITTED FABRIC GSM:290(+/-10%)	805.000 K.G
			100% POLYESTER DYED WOVEN FABRIC , GSM :120(+/-10%) GSM:120(+/-10%	1265.000 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

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Case No.:13/9/84-ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD..	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
HQ File :01/84/050/00058/AM16/	RLA File :11/24/040/00001/AM16/	Lic.No/Date: 1110028137	Defer Date: 02.07.2015

		Dated:29.04.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 02.07.2015.

54	**Case No.:8/9/84-ALC3/2015**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Approved**
	HQ File :01/84/050/00053/AM16/	RLA File :07/24/040/00022/AM16/	Lic.No/Date:0710108149 05.05.2015	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case and as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt Dress made of 100%Cotton Denim Fabric GSM-190 (Tolerence plus or minus 10%)(Style No.RM8 7661298)	1300.000 Nos.	100%Cotton Denim Fabric GSM-190 (Tolerence plus or minus 10%)	3900.000 Sq. Mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

55	**Case No.:15/9/84-ALC3/2015**	Party Name:CONCEPT CLOTHING	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Approved**
	HQ File :01/84/050/00060/AM16/	RLA File :05/23/040/00022/AM16/	Lic.No/Date:0510394092 05.05.2015	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case and as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	GIRLS DRESS FABRIC 85% POLYESTER, 13%VISCOSE, 2%ELASTANE, KNITTED, DYED, GSM 310+-10%	9255.000 Nos.	FABRIC 85% POLYESTER, 13%VISCOSE, 2%ELASTANE FABRIC 85% POLYESTER, 13%VISCOSE, 2%ELASTANE, KNITTED, DYED, GSM 310+-10	12318.000 Sq. Mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

56	**Case No.:16/9/84-ALC3/2015**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Approved**

HQ File :01/84/050/00061/AM16/	RLA File :05/24/040/00050/AM16/	Lic.No/Date:0510394097 05.05.2015	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case and as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	LADIES KAFTAN (STYLE NO. 9744) MADE OF 60% VISCOSE 40% NYLON PRINTED VELVET FABRIC GSM 107 (TOLLARANCE + OR - 10%)	6007.000 Nos.	60% VISCOSE 40% NYLON PRINTED VELVET FABRIC GSM 107 (TOLLARANCE + OR - 10%)	2.83 Sqm/per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

57	**Case No.:29/9/84-ALC3/2015**	Party Name:BENLON INDIA LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Approved**
	HQ File :01/84/050/00074/AM16/	RLA File :05/23/040/00026/AM16/	Lic.No/Date:0510394121 07.05.2015	Defer Date:

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case and as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	NYLON YARN RW/DYED TEXTURED	38000.000 Kgs.	NYLON FILAMENT (PARTIALLY ORIENTED YARN) 85 POY	39560 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

58	**Case No.:27/9/84-ALC3/2015**	Party Name:TEXCO FASHIONS	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00072/AM16/	RLA File :07/24/040/00029/AM16/	Lic.No/Date:0710108173 11.05.2015	Defer Date:02.07.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case the firm did not furnish the design of the shirt with indication and justification thereon in this case. Therefore, it was decided to ask the firm for the same and defer the case stands for re-listing on 02.07.2015.

59	**Case No.:31/9/84-ALC3/2015**	Party Name:INDO RAMA SYNTHETICS (INDIA)	Meet No/Date:9/84-ALC3/2015	**Status:Case Deffered**

		LTD	04.06.2015	
	HQ File :01/84/050/00076/AM16/	RLA File :50/24/040/00003/AM16/	Lic.No/Date:5010002203 11.05.2015	Defer Date:02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 02.07.2015.			

60	**Case No.:14/9/84-ALC3/2015**	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00059/AM16/	RLA File :05/24/040/00026/AM16/	Lic.No/Date:0510394207 12.05.2015	Defer Date:02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of C&PC for their examination/ comments. The case stands for re-listing on 02.07.2015.			

61	**Case No.:25/9/84-ALC3/2015**	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00070/AM16/	RLA File :05/24/040/00066/AM16/	Lic.No/Date:0510394212 13.05.2015	Defer Date:02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM in this case Therefore, Committee decided to ask the same from the firm. The case stands for re-listing.			

62	**Case No.:1/9/84-ALC3/2015**	Party Name:ARVIND LIMITED	Meet No/Date:9/84-ALC3/2015 04.06.2015	**Status:Case Deffered**
	HQ File :01/84/050/00046/AM16/	RLA File :08/24/040/00053/AM16/	Lic.No/Date:0810135346 22.05.2015	Defer Date:02.07.2015
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) / Office of the Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 02.07.2015.			

Manual Agenda Cases

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Case No.86	M/s. Richa Global Exports P. Ltd., New Delhi
NC 09/16 dt. 04.06.2015	F.No. 01/84/50/423/AM-15/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510393056 dated 02.02.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to modify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed

1.	T-SHIRT MADE OF 55% LINEN 45% RAYON DYED KNITTED FABRIC. GSM 160(+/-10%), STYLE NO.368278-373034	19100 Nos.	**55% LINEN 45% RAYON DYED KNITTED FABRIC. GSM 160(+/-10%)**	1.87 Sqms/pc

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

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Case No.87	M/s. Richa Global Exports P. Ltd., New Delhi
NC 09/16 dt. 04.06.2015	F.No. 01/84/50/424/AM-15/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510393229 dated 16.02.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to modify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	**LADIES SKIRT MADE OF 94% RAYON 6% SPANDEX DYED KNITTED FABRIC GSM: 260(+/-10%), STYLE 369523-370068**	10450 Nos.	94% RAYON 6% SPANDEX DYED KNITTED FABRIC GSM : 260(+/-10%)	5016 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(65)

Case No.88	M/s. Achiever Apparels Pvt. Ltd.
NC 09/16 dt. 04.06.2015	F.No. 01/84/50/406/AM-15/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510393031dated 29.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly Committee decided to modify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Ladies Outer garments (full sleeve top) made from 100% polyester printed fabric (multi paisley); GSM 55+-10% (Style No. 15C18955)	2420 Nos	100% polyester printed woven fabric; GSM 55+-10%,width=58" Design=multi paisley	5460 Sqms
2.	Ladies Outer Garment (Full Sleeve TOP) [made from 100% Polyester Printed Fabric (Pixel Graphic), GSM = 55 +/- 10%, **with lining of 100% Polyester woven fabric, GSM = 55 +/- 10%]** Style no.: 15C19259)	2600 Nos	100% polyester printed woven fabric; GSM 55+-10%,width=58" Design=pixel graphic Structural	7281 Sqms
			100% polyester printed woven fabric; GSM 55+-10%,width=58" Design=Solid	2868 Sqms

3.	Ladies Outer garments (sleeve less top) made from 100% polyester printed fabric (Structural); GSM 55+-10% (Style No. 15C19068)	2720 Nos	100% polyester printed woven fabric; GSM 55+-10%,width=58" Design=Structural	5298 Sqms

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(66)

Case No.89	M/s. Surgeine Healthcare India Pvt. Ltd., New Delhi
NC 09/16 dt. 04.06.2015	F.No. 01/84/171/204/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510392874 dated 15.01.2015.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments. Therefore, it was decided to defer the case for relisting on 02.07.2015.

(67)

Case No.90	M/s. Surgeine Healthcare India Pvt. Ltd., New Delhi
NC 09/16 dt. 04.06.2015	F.No. 01/84/171/203/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510392528 dated 19.12.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments. Therefore, it was decided to defer the case for relisting on 02.07.2015.

(68)

Case No.91	M/s. Loyal Textile Mills Ltd. , Tamil Nadu
NC 09/16 dt. 04.06.2015	F.No. 01/84/050/170/AM-14/DES-V
Fixation of input output norms against Advance Authorisation No.3510041934 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments. Therefore, it was decided to defer the case for relisting on 02.07.2015.

(69)

Case No.92	M/s. Choice Clothing Co. Pvt. Ltd.
NC 09/16 dt. 04.06.2015	F.No. 01/84/171/00141/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorisation No.0510167723 dated 30.09.2005..	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the representative of the firm Shri Rajesh Kumar (Manager-Documentation) had appeared for Personal Hearing before NC. The Committee and other Technical Members observed that he did not bring the Invoice copy and Import Order. Therefore, Committee decided to ask the firm for the same and defer the case for re-listing on 02.07.2015.

(70)

Case No.93	M/s. Loyal Textile Mills Ltd. , Kovilpatti, Tamil Nadu
NC 09/16 dt. 04.06.2015	F.No. 01/84/050/038/AM-12/DES-V
Fixation of input output norms against Advance Authorisation No.3510033418 dated 05.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME) for their comments. Therefore, it was decided to defer the case for relisting on 02.07.2015.

(71)

Case No.94	M/s. Ganga Acrowools Ltd.
NC 09/16 dt. 04.06.2015	F.No. 01/84/050/184/AM-15/DES-V

Enhancement of input output norms against Advance Authorisation No.3010103140 dated 08.09.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Dyed yarn (under worsted system) 1.11KG/KG content in export product)	4,00,000 Kgs	Acrylic Fibre1-3D	**3,00,000 Kgs (1.11 Kgs/kg content)**
			Acrylic Fibre5-7D	**144,000 Kgs (1.11 Kgs/kg content)**
			Cathpnic dyes 100% strength or optical brightner (restricted upto 12% of FOB)	8000 Kgs
			Chemicals Viz Retarder/leveling agent softner (Hydrophillic/cationic/bulky/silicon)Dyes fixation accelator/guar gum,(restricted upto 14% of the FOB value)	20,000 Kgs
			Wax roll textile grade wax	1600 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(72)

Case No.95	M/s Chelsea Mills, New Delhi
NC 01/AM-16, dt. 09.04.2015	File No.01/84/171/067/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510389084 dated 25.06.2014.	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details given by the firm in this case. Accordingly, Committee after deliberations with the members presented in the meeting decided to modify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed Per piece
1.	99 % cotton 1% Spandex Stretch denim ladies long dress (Style No. 140928/247595)	**1pc**	99 % cotton 1% Spandex Stretch denim fabric GSM 407±10%.	2.98 sq. mtrs.
			Security Sensor Tags	01 Set
2.	100% cotton Denim infants flared dresses with Diaper cover (Style No137800/107368)	**1pc**	100% cotton Denim dyed fabric GSM 155±10%.	1.28 sq. Mtrs.
			100%cotton dyed fabric GSM **80+/-10%**	0.35 sq. mtrs.
			Security Sensor Tags	01 Set
3.	100% cotton Denim girls long sleeve dress (Style No. 211192/155836)	**1pc**	100% cotton Denim fabric GSM153±10%.	3.04 sq. mtrs.
			Security Sensor Tags	01 Set

4.	100% cotton Denim girls long sleeve yoke long dress (Style No. 211161/155820)	1pc	100% cotton Denim fabric GSM 203±10%.	2.87 sq. mtrs.
			Security Sensor Tags	01 Set
5.	100% cotton Denim dyed girls long flared dresses (Style No. 138189/155813)		100% cotton Denim fabric GSM 212±10%.	2.09 sq. mtrs.
			Security Sensor Tags	01 Set
6.	85 % cotton, 15% Polyester Girls popover long sleeve full length dress with belt (Style No. 952413/978538)	1pc	85 % cotton, 15% Polyester **Denim** fabric. GSM 285±10%.	3.04 sq. mtrs.
			Security Sensor Tags	01 Set
7.	100% cotton Denim printed classical worker men's shirt (Style No. 981950/220690)	1pc	100% cotton Denim **printed** fabric GSM 170±10%.	3.56 sq. mtrs.
			100% cotton denim chambray fabric fabric **GSM 170±10%.**	0.40 sq. mtrs
			Security Sensor Tags	01 Set
8.	100% cotton Denim girls long sleeve long ruffle shirt(Style No. 988335/ 105215)	1pc	100% cotton Denim fabric GSM 153±10%.	2.18 sq. mtrs.
			Security Sensor Tags	01 Set

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(73)

Case No.96	M/s. Madura Coats Pvt. Ltd.
NC 09/16 dt. 04.06.2015	F.No. 01/84/050/00069/AM-13/DES-V
Fixation of input output norms against Advance Authorisation No.3510038281 dated 30.04.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations with the members presented in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	CF Polyester Yarn	4000 Kgs	Polyester Filament Yarn	4040 kgs (with 01% wastage)

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(74)

Case No.97	M/s. Loyal Textile Mills Ltd. , Tamil Nadu
NC 09/16 dt. 04.06.2015	F.No. 01/84/050/022/AM-12/DES-V
Fixation of input output norms against Advance Authorisation No.3510033691 dated 27.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the case is under examination of MSME. Therefore it was decided to defer the case for relisting on 2.7.2015.

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